

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH, LUCKNOW

D.K. SINGH Vs. U.O.I. & OTHERS

O.A.No.644/2000

Dated: 11.12.2006.

HON'BLE MR A.K. SINGH, MEMBER (A)
HON'BLE MR M. KANTHAIAH, MEMBER (J)

Shri Vivek Tripathi, learned counsel for the applicant.

Shri Shri V.R. Chaube for Shri Sunil Sharma, learned counsel for official respondents.

Heard both sides. Original Application was dismissed for non-prosecution on 16.4.2001. Thereafter the applicant has filed M.P.No.1964/2006 to recall the dismissal order alongwith other application M.P.No.1965/2006 for condonation of delay, stating that his counsel was busy in some other court and he has not informed about the said order. For the fair and just disposal of the proceedings, hearing of both sides is required and as such, M.P.No.1965/2006 for delay condonation is allowed on payment of cost of Rs. 250/- to the C.A.T., Bar Association and consequently M.P.No.1964/2006 for restoration is allowed on payment of cost of Rs. 250/-. Restore on filing of receipt of payment of costs.

List the matter on 30.01.2007 for filing C.A. after the cost is deposited.

MEMBER (J)

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MEMBER (A)

Certified Copy

11/12/06
Secty. to the Central Admin. Tribunal
Lucknow Bench, Lucknow
18/12/06

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